

NOTIFICATION UNDER INDIAN RAILWAYS ACT, 1980 AND (STATEMENT FOR DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

(i) The Railway Red Tariff (Amendment) Rules, 1981 published in Notification No. G.S.R. 419 in Gazette of India, dated the 18th April, 1981.

(ii) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1981, published in Notification No. S.O. 2123 in Gazette of India, dated the 1st August, 1981.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the above notifications.

[Placed in Library. See No. LT-2849/81].

ANNUAL ACCOUNTS OF EMPLOYEES PROVIDENT FUND ORGANISATION FOR 1979-80 AND A STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1979-80 together with Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-2850/81].

12.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the provisions of Sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 10th September, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Second Amendment) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 14th September, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 16th September, 1981, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be extended up to the last day of the Hundred and Twentieth session of the Rajya Sabha."